

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 34/12 & 35/12 of NC-VI held on 07.03.2012.

Meeting No. 34/12 & 35/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 07.03.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
2	Sh. A.K.Ojha	A.D	MSME
3	Sh. S.K.Jain	D.O	DIPP
4	Sh. C.Gangadharan	Dy.DGFT	DGFT
5	Sh. S.K. Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 33 /12 held on 23.2.2012 were sent by e mail to all members of the committee, were confirmed by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	592 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee after discussion with technical members decided to defer the case and directed to call the firm for personal hearing before the committee with following information and sample of export product :- 1 The terminology for import item is not clear and not matching with export product 2 Weight of one unit and numbers do not match with export quantity 3 Furnish detailed calculation sheet of export / import item				

2	593 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee after discussion with technical members decided to defer the case and directed to call the firm for personal hearing before the committee with following information and sample of export product :- 1 The terminology for import item is not clear and not matching with export product				

- 2 Weight of one unit and numbers do not match with export quantity
3. Furnish detailed calculation sheet of export / import item

3	594 Case No.:5/19/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00098/AM12/	RLA File :03/95/040/01035/AM11/	Lic.No/Date:0310649520 19.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to defer the case and directed to refer the matter to MFPI and called for the following information from the firm:- 1. The reason for asking high import quantity of krill meal i.e more than seven times of export quantity. 2. What is the utility / recycling value of solid residue left after production of Marine oil from Krill Meal ?			

4	595 Case No.:15/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00117/AM12/	RLA File :03/95/040/00511/AM12/	Lic.No/Date:0310657618 03.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to defer the case and directed to refer the matter to MFPI and called for the following information from the firm:- 1 The reason for asking high import quantity of krill meal i.e more than seven times of export quantity. 2 What is the utility/ recycling value of solid residue left after production of Marine oil from Krill Meal ?			

5	596 Case No.:16/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00118/AM12/	RLA File :03/95/040/00512/AM12/	Lic.No/Date:0310657623 03.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to defer the case and directed to refer the matter to MFPI and called for the following information from the firm:- 1 The reason for asking high import quantity of krill meal i.e more than seven times of export quantity. 2 What is the utility/ recycling value of solid residue left after production of Marine oil from Krill Meal ?			

6	597 Case No.:17/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00119/AM12/	RLA File :03/95/040/00514/AM12/	Lic.No/Date:0310657628 03.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to defer the case and directed to refer the matter to MFPI and called for the following information from the firm:- 1 The reason for asking high import quantity of krill meal i.e more than seven times of export quantity. 2 What is the utility / recycling value of solid residue left after production of Marine oil from Krill Meal ?			

7	598 Case No.:1/22/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00120/AM12/	RLA File :03/95/040/00547/AM12/	Lic.No/Date:0310658544 10.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to defer the case and directed to refer the matter to MFPI and called for the following information from the firm:- 1 The reason for asking high import quantity of krill meal i.e more than seven times of export quantity. 2 What is the utility / recycling value of solid residue left after production of Marine oil from Krill Meal ?			

8	599 Case No.:2/22/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00121/AM12/	RLA File :03/95/040/00527/AM12/	Lic.No/Date:0310658551 10.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to defer the case and directed to refer the matter to MFPI and called for the following information from the firm:- 1 The reason for asking high import quantity of krill meal i.e more than seven times of export quantity. 2 What is the utility/ recycling value of solid residue left after production of Marine oil from			

9	600	M/S. HALDIRAM EXPORTS PVT. LTD	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status: Deferred
	HQ File: 01/85/162/242/AM08	Fixation of SION for Namkeens/Mixtures/Savouries/Bhujia/chabena/Misthans/Mithai		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are not received from MFPI & MSME. Reminder may be issued to expedite their comments and the case may be placed before the committee on receipt of comments.			

10	601	M/S. JAIN IRRIGATION SYSTEMS LTD, JALGAON	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status: Deferred
	HQ File: 01/85/162/051/AM12	Fixation of SION for Onion in different cuts Kibbled/ Minced/ Granules/ Powder Sliced etc.		
	The case was considered by the committee as per agenda. The committee after discussion with technical members present decided that the following information is required for consideration of case.			
	1. The consumption of import items during the last three years as furnished by the firm and requirement of these import items in the present application vary to a great extent. Please explain. 2. The Anti caking agent is not required for Dehydrated Onion Kibbled/ Minced/ Granules, it is used only in powder, why is it being asked ? 3. Firm may be asked to give value of export item and value of inputs asked for import. In the meantime they may apply for AA on adhoc basis in case of any urgent export orders.			

11	602	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	Case No.:1/5/85-ALC3/2011			
	HQ File :01/85/050/00019/AM12/	RLA File :07/24/040/00001/AM12/	Lic.No/Date:0710078557 12.04.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			

The case was considered by the committee as per agenda. The committee decided to defer the case as yield from grains is to be worked out. The committee directed to refer the case to MSME to furnish their comments and work out the yield. The case may be placed before the committee on receipt of comments.

12	603 Case No.:13/24/85-ALC3/2011	Party Name:LOOM CRAFTS FURNITURE (INDIA) PVT. LTD.	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00135/AM12/	RLA File :05/23/040/00239/AM12/	Lic.No/Date:0510303887 27.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. The RA concerned may be requested to furnish the hard copy of the application and on receipt of the application it may be referred to concerned technical authority for their comments .			

13	604 Case No.:1/24/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00123/AM12/	RLA File :31/82/040/00233/AM12/	Lic.No/Date:3110051501 17.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are not received from MFPI and MSME. Reminder may be issued to expedite their comments. The case may be placed before the committee on receipt of comments.			

14	605 Case No.:4/27/85-ALC3/2011	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00148/AM12/	RLA File :35/24/040/00026/AM12/	Lic.No/Date:3510035869 20.10.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to approve the norms on net content basis as under:-			

Export Item	Qty	Import Item	Qty.
1 Herb Mix Piglet(containing 1125 kg of Hawthorn Fruits)	2000.00 kg	1. Dried Hawthorn Fruits	1125.00 kg
2. Herb Mix Breeder(containing 1300 kg of olive leaves)	4250.00 kg	2.Olive Leaves	1300.00 kg
RA may take consequential action as per policy / procedure			

15	606	Party Name:ICON DESIGNS, KANPUR	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/162/00153/AM12/	RLA File :06/24/40/0002/AM12	Lic.No/Date:0610021574 13.04.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are not received from technical Authority. Reminder may be issued to MSME to expedite their comments. The case may be placed before the committee on receipt of comments,			

16	607 Case No.:17/28/85-ALC3/2010	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status:
	HQ File :01/85/050/00118/AM11/	RLA File :05/23/040/00103/AM11/	Lic.No/Date:0510269080 26.07.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to defer the case and directed to call for the following information from the firm- 1. Mismatch between the export item as specified in the application and import items in the application 2.Net weight of one unit of export product.			

17	608	Party Name: REF. FROM DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING & FISHERIES THROUGH DEPARTMENT OF COMMERCE	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status: Approved
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HQ File :01/85/612/246/AM12 Revision of Norms for export product Casein existing at S.No. E-7 & E-66

The case was considered by the committee as per agenda. The committee noted the comments furnished by the National Dairy Research Institute (Karnal) vide their letter No. 7-2/DT/12/290 dated 28.2.2012. The comments of NDRI are as under:-

“1. Agreed with NDDDB on calculation that approximately 1Kg of Acid Casein is produced from 3.15Ks SMP.

2. However, for producing 1Kg of Rennet Casein only 2.92Kg of SMP will be required”.

NC decided that SION E-7 and E-66 may be finalized in consultation with Dairy Division of Department of Animal Husbandry, Dairying and Fisheries. Comments may be obtained from the Deptt. of Animal Husbandry Dairying and Fisheries accordingly.

18	609	Party Name: LUBRIZOL ADVANCED MATERAIASL INDIA PVT. LTD	Meet No/Date:34/85-ALC3/2011 01.03.2012	Status: Deferred
	HQ File :01/85/612126/AM11	Fixation of SION for export product Cassia Gum Powder against import of Cassia Gum or Cassia Split		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments were not received from technical authority. Reminder may be issued to the MSME to expedite their comments and case may be placed before the committee on receipt of comments.			

PART-II

1	610 Case No.:20/24/85-ALC3/2011		Party Name:RENSHEL EXPORTS PVT.LTD.		Meet No/Date:35/85-ALC3/2011 07.03.2012		Status:									
	HQ File :01/85/050/00142/AM12/		RLA File :02/24/040/00111/AM12/		Lic.No/Date:0210167413 13.10.2011		Approved									
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I															
The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to approve the norms as applied for:-																
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Shellac</td><td>11,000.00 kg</td><td>Sticklac</td><td>20,000.00 kg.(including 45% wastage)</td></tr></table>									Export Item	Qty.	Import Item	Qty.	Shellac	11,000.00 kg	Sticklac	20,000.00 kg.(including 45% wastage)
Export Item	Qty.	Import Item	Qty.													
Shellac	11,000.00 kg	Sticklac	20,000.00 kg.(including 45% wastage)													
RA may take consequential actions per policy / procedure																

2	611 Case No.:6/31/85-ALC3/2011	Party Name:RENSHEL EXPORTS PVT.LTD.	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00182/AM12/	RLA File :02/24/040/00176/AM12/	Lic.No/Date:0210171450 26.12.2011	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				

The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to approve the norms as applied for:-			
Export Item,	Qty	Import Item	Qty
Shellac	9,900.00 kg	Sticklac	18.000.00kg(including 45% wastage)
RA may take consequential actions per policy / procedure			

3	612 Case No.:3/21/85-ALC3/2011	Party Name:SUNNY EXPORTS,	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00105/AM12/	RLA File :33/24/040/00008/AM12/	Lic.No/Date:3310019456 12.08.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present decided to approve the case as per SION J-316.			

4	613 Case No.:4/21/85-ALC3/2011		Party Name:SUNNY EXPORTS,	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00106/AM12/		RLA File :33/24/040/00011/AM12/	Lic.No/Date:3310019749 07.09.2011	With draw
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to close the case as per the information furnished by the office of the Textile Commissioner (Mumbai) vide their letter No. 11/35/2012/Wvg/135 dated 24.2.2012 stating that firm has withdrawn the aforesaid Advance Authorisation.					
5	614 Case No.:9/24/85-ALC3/2011		Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00131/AM12/		RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME. Clarification may also be obtained on the details of input items and the terminology of various import/export items. The case may be placed before the committee on receipt of comments.					

6	615 Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	Deferred

	Fixation of adhoc norms under para 4.7 of HBP, Vol.I
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME. Clarification may also be obtained on the details of input items and the terminology of various import/export items. The case may be placed before the committee on receipt of comments.

7	616 Case No.:3/27/85-ALC3/2011	Party Name:APEEJAY SURRENDRA CORPORATE SERVICES LIMITED	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00147/AM12/	RLA File :02/24/040/00152/AM12/	Lic.No/Date:0210169924 29.11.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Tea Board vide their letter No T-24/ 16/Stats/2011/ 1914 dated 31.2.2012 and decided to approve the norms on net to net basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Packaged Tea packed in metal Tin Caddies;Total 27000.00 Nos. Tin containing125.00 gm (net) tea in each tin.	27000.00 Nos.	1. Tea 2. Tin caddy for Tea packing	3375.00.kg As per packing policy
	RA may take consequential actions per policy / procedure			

8	617 Case No.:12/29/85-ALC3/2011	Party Name:APEEJAY SURRENDRA CORPORATE SERVICES LIMITED	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00169/AM12/	RLA File :02/24/040/00171/AM12/	Lic.No/Date:0210171136 20.12.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agendaThe committee noted the comments furnished by Tea Board videtheir letter No. T-24 (16) STATS/2011 1892 dated 31.1.2012. The committee after discussion with technical members present in the meeting decided to approve the norms on net to net basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Packaged Tea Packed in metal tin caddies: total 63840.00 nos	63840.00 Nos	1. Tea	6104.700 kg

(Tin containing 125.00 gm. (net) tea in each tin.	2.Tin caddy for Tea packing	As per packing policy
RA may take consequential actions per policy / procedure		

9	618 Case No.:2/9/85-ALC3/2011	Party Name:ANANDA CHATTERJEE,	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00040/AM12/	RLA File :02/24/040/00034/AM12/	Lic.No/Date:0210159359 23.05.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda.The committee decided to defer the case as information called from the firm is awaited. Reminder may be issued to the firm to furnish the requisite information at the earliest and case may be placed before the committee on receipt of the information.				

10	619 Case No.:1/31/85-ALC3/2011	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00177/AM12/	RLA File :03/94/040/00851/AM12/	Lic.No/Date:0310677022 17.01.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee after discussion with technical members present in the meeting decided to approve the norm as per the earlier comments furnished by the MFPI on similar product vide their letter No. 29/DGFT/ 2011 dated 26.12.2011 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Gum Karaya Cleaned and processed (Grade-I or Grade-II or Grade-III)	36000.00 kg	Gum Karaya Lumps in raw form	37800.00kg (including 5% wastage)
	RA may take consequential actions per policy / procedure			

11	620 Case No.:2/27/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00146/AM12/	RLA File :04/24/040/00134/AM12/	Lic.No/Date:0410127855 08.09.2011	Transfer
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee observed that the ITC				

(HS) code given in the application 24919090 for the export product clindamycin Hydrochloride active pharmaceuticals is not correct. The product is covered by ITC(HS)code 2941 9090 which concerns NC –III Division. The committee decided to transfer this case to NC-III Division.

12	621 Case No.:1/9/85-ALC3/2011	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and directed to refer the case to MSME. The following information may also be called for from the firm 1.Details of input items and the terminology of various import/export items. 2.Details of unit of measurement of export/ import item The case may be placed before the committee on receipt of comments.				

13	622 Case No.:9/9/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/050/00047/AM12/	RLA File :03/94/040/00163/AM12/	Lic.No/Date:0310636581 16.06.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. It was opined by the representative of MSME that Anti caking Agents are required in the case of export product in powdered form only. However , they agreed to examine the case in detail. The case was therefore deferred				

14	623	Party Name:BARODA POLYFORM PVT. LTD	Meet No/Date:35/85-ALC3/2011 07.03.2012	Status:
	HQ File :01/85/162/251/AM12	RLA File :34/24/040/0079/AM12	Lic.No/Date:3410031801 30.09.2011	Deferred

	Fixation of adhoc norms under para 4.7 of HBP, Vol.I
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited. DIPP has stated that the matter does not pertain to them. Committee directed to refer the case to C&PC for their comments and case may be placed before the committee on receipt of comments.

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